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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the **12th** day of **March, 2008**.

**HON'BLE MR. A.K. GAUR, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.**

CIVIL CONTEMPT PETITION NO. 28 OF 2007

(Arising out of O.A No. 385 of 2005)

Hari Shankar Mishra, a/a 49 years, S/o Late A.P. Mishra, R/o 813-D, Baghambari Gaddi, Allahpur, Allahabad and At present serving as Store Superintendent in Ordnance Depot, Allahabad.

VE R S U S

1. Brig. M.I. Hussain, O.I.C, Records, AOC Records Office, Secunderabad- 500015.
2. Lt. Gen. (Dr.) D.D.S Sandhu, PVSM, Director General, Army Ordnance Corps, Army Headquarters, DHQ P.O, New Delhi- 110011.
3. Col. J.P. Tiwari, Commandant, Ordnance Depot, Fort, Allahabad- 211005.
.....Contemnors/ opposite parties

Present for applicant : Sri S. Lal
Present for opposite parties: Sri Anil Dwivedi

ORDER

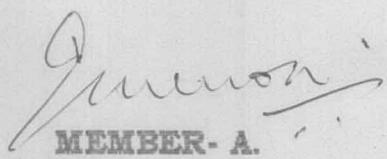
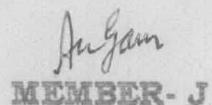
BY HON'BLE MR. A.K. GAUR, J.M.

The applicant has filed the present contempt petition for deliberate and willful disobedience of the order dated 05.09.2006 passed by the Tribunal in O.A No. 385/05 (Hari Shankar Mishra Vs. U.O.I & Ors.).

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2. On notice the respondents have filed Counter Affidavit. In para 7 of the Counter Affidavit, the respondents have made specific averments that the applicant has already accepted his promotional post of Store Superintendent and assumed the charge of the post on 25.08.2005, which has been granted to the applicant on account of Review D.P.C. Counsel for respondents has further submitted that the direction of the Tribunal was to consider the case of the applicant by holding Review D.P.C for promotion to the post of Store Superintendent.

3. In view of the aforesaid facts, we are satisfied that the orders of the Tribunal has already been complied with and find no reason to keep the contempt petition pending and is accordingly dropped. Notices issued to the respondents are discharged. However, liberty is given to the applicant to approach the appropriate forum for redressal of his grievance, if any, against the action of the respondents.


MEMBER- A.
Anjan
MEMBER- J

/Anand/